

**Mr. Speaker:** I have not considered that. I will consider that. Papers to be laid.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

**AUDIT REPORT, 1964, ISSUED BY THE VICE-PRESIDENT DISCHARGING THE FUNCTIONS OF THE PRESIDENT, IN RELATION TO THE STATE OF KERALA, ETC.**

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy each of the following papers in respect of the State of Kerala:—

- (1) Audit Report, 1964, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4576/65].
- (2) Appropriation Accounts, 1962-63. [Placed in Library. See No. LT-5577/65].
- (3) Finance Accounts, 1962-63. [Placed in Library. See No. LT-4578/65].

**RULES UNDER SECTION 8 OF DOCK WORKERS (REGULATION OF EMPLOYMENT) ACT, 1948**

**The Minister of Labour and Employment (Shri D. Sanjivayya):** I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948:—

- (1) The Dock Workers (Regulation of Employment) Amendment Rules, 1965, published in Notification No. S.O. 1689 dated the 29th May, 1965.

- (2) The Dock Workers (Advisory Committee) Amendment Rules, 1965, published in Notification No. S.O. 2103 dated the 3rd July, 1965.

[Placed in Library. See No. LT-4579/65].

**ORDERS UNDER SECTION 13 OF REPRESENTATION OF THE PEOPLE ACT, 1950**

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 13 of the Representation of the People Act, 1950:—

- (1) The Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1965, published in Notification No. G.S.R. 1057 dated the 22nd July, 1965.
- (2) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1965, published in Notification No. G.S.R. 1058 dated the 22nd July, 1965.
- (3) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1965, published in Notification No. G.S.R. 1059 dated the 22nd July, 1965.
- (4) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1965, published in Notification No. G.S.R. 1060 dated the 22nd July, 1965.
- (5) The Delimitation of Council Constituencies (Madras) Amendment Order, 1965, published in Notification No. G.S.R. 1061 dated the 22nd July, 1965.
- (6) The Delimitation of Council Constituencies (Punjab) Amendment Order, 1965, published in Notification No.

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G.S.R. 1062 dated the 22nd July, 1965.

- (7) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1965, published in Notification No. G.S.R. 1063 dated the 22nd July, 1965.
- (8) The Delimitation of Council Constituencies (West Bengal Amendment Order, 1965, published in Notification No. G.S.R. 1064 dated the 22nd July, 1965.

[Placed in Library. See No. LT-4580/65].

12.11½ hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 17th August 1965."

Sir, I lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1965, as passed by Rajya Sabha.

12.12 hrs.

PETITION RE. MOTOR VEHICLES ACT, 1939

**Shri Ranga** (Chittoor): I beg to present a petition signed by a petitioner relating to the Motor Vehicles Act, 1939, and the Rules made thereunder.

12.12½ hrs.

BUSINESS OF THE HOUSE

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Mr. Speaker, Sir, on Thursday last, I announced the Government Business to be taken up during the week commencing from today. In the nature of things, I could not announce the inclusion of the Finance Bill (No.2) 1965, in the List of Business because the Bill was not before the House at the time of announcement. I would now like to inform the House, with your permission, that the Bill has been included in the Government Business for the week and will be taken up for consideration and passing after the House has disposed of the Motion of No-Confidence.

**Shri Hari Vishnu Kamath** (Hoshangabad): On a point of clarification, Sir.

**Shri U. M. Trivedi** (Mandsaur): What is that business for the House?

**Mr. Speaker:** It is the Finance Bill (No. 2).

**Shri Hari Vishnu Kamath:** On a point of clarification. The Minister of Parliamentary Affairs, while answering points raised last Friday, was pleased to say that the No-Confidence Motion would take three or four days—it is on record; you may look up the records—and I therefore suggest that the time may be extended to four days.

**Shrimati Renu Chakravartty** (Barrackpore): Prior to this, you were pleased to say that there will be a separate discussion on food. The situation in the country has become so serious, specially due to the shootings and killings that have been going on, that I would request the Minister of Parliamentary Affairs, before he tries to put in anything else like the Finance Bill, to put a separate discussion on food . . .